

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 27-06-2024 AT
10.30 A.M. THROUGH PHYSICAL HEARING:

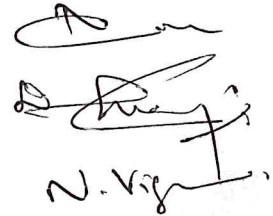
PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : Nexus Electro Steel Ltd

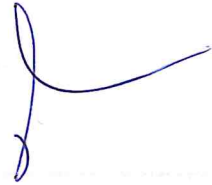
PETITION NUMBER : CP(IB)/377/2020

APPLICATION NUMBER: a) IA(IBC)/625/2022
b) IA(IBC)/627/2022
c) IA(IBC)/1819(CHE)2023

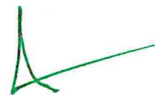
T. Raveendran
D. Elavarasi
N. Vignesh } For Applicant


N. Vignesh

Raghav Menon
Advocate } For R1-R3







ORDER

3. a. IA(IBC)/625/2022 IN CP(IB)/377/2020

3.b. IA(IBC)/627/2022 IN CP(IB)/377/2020

Ld. Counsel Mr. T. Ravichandran for the Applicant. Ld. Counsel Mr. Raghav Menon for the R1 to R3.

In this case the Counsel for the Applicant stated they will be filing a substitution Application to continue this proceeding once the Stakeholders Consultation Committee decides on the continuance. Applicant sought 2 weeks time. Allowed.

List the Application for hearing on **27.08.2024**.

3.c. IA(IBC)/1819(CHE)/2023 IN CP(IB)/377/2020

Ld. Counsel Ms. Shalya Agarwal for the Applicant. Ld. Counsel Mr. T. Ravichandran for Liquidator.

In this case the Applicant being successful auction purchaser of Corporate Debtor as a going concern sought certain relief and exemptions. As per the terms stipulated by the Liquidator during the auction process this Application seeking relief and exemptions are to be filed by Successful Auction Purchaser. Further the Liquidator in his reply vide Diary No. 5273 dated 21.12.2023 stated that the relief sought by the Applicant be considered except para B(xvi) at page no.35 of the Application.

List the Application for hearing on **29.07.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk